

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 289 of 2011

(Arising out of Order-in-Appeal No. 230-2010 dated
28/10/2010 passed by CCE(Appeals), Mangalore)

L.R. ROY INDUSTRIES

PLOT NO.P-17, KSSIDC KAPNOOR,
INDUSTRIAL ESTATE, GULBARGA 585104

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NULL NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

Shri G.H. Pradhyumna, Advocate

For the Appellant

**Shri S. Devarajan, Deputy
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20439 / 2020

Date of Hearing: 17/08/2020

Date of Decision: 17/08/2020

Per : Bench

Learned counsel/consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the

Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **17/08/2020**)

(S.S. GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...